# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

#### Coram

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri R. Krishnamoorthy, Member
- 3. Shri S. Jayaraman, Member
- 4. Shri V.S.Verma, Member

## **Petition No. 14/2005**

## In the matter of

Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

#### And in the matter of

Maheshwary Ispat Limited, Kolkata

### ORDER

In terms of the show cause notice issued under order dated 13.2.2009, Maheshwary Ispat Limited (hereinafter "MIL"), the licensee for inter-State trading in electricity was directed to show cause as to why penalty under Section 142 of the Electricity Act, 2003 (hereafter "the Act"), be not imposed for non-compliance of sub-clause (f) of clause (1) of regulation 10 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004 (the trading regulations), for its failure to submit the annual accounts for the period ending 31.3.2008, by 31.12.2008. MIL was further directed to explain as to why the licence for inter-State trading in electricity granted to it be not revoked.

- 2. No reply has been received from MIL. We direct that notice for oral hearing be issued to MIL for a view on he show cause notice dated 13.2.2009, ibid.
- 3. Further, MIL, in terms of another order dated 13.2.2009 (hereafter `the second order`) was directed to submit, latest by 10.3.2009, the Special Balance Sheet as at 31.12.2008, by virtue of power under Regulation 11 of the trading regulations.
- 4. It has been reported that MIL has not so far submitted the Special Balance Sheet as at 31.12.2008. This *prima facie* amounts to contravention of and non-compliance with the directions of the Commission contained in the second order dated 13.2.2009 directing it to submit the Special Balance Sheet.
- 5. MIL is hereby directed to explain as to why penalty under Section 142 of the Act be not imposed on it for contravention of and non-compliance with the Commission's second order dated 13.2.2009 *ibid*, latest by 17.7.2009.
- 6. List on 21.7.2009 for further directions.

Sd/- sd/- sd/- sd/- (V.S.VERMA) (S. JAYARAMAN) (R. KRISHNAMOORTHY) (Dr. PRAMOD DEO) MEMBER MEMBER CHAIRPERSON New Delhi, dated the 17<sup>th</sup> June 2009.